

(4)

Central Administrative Tribunal
Principal Bench, New Delhi

OA-2359/96

New Delhi this the 31st day of January, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Hardeep Singh Dahiya,
S/o Shri Umed Singh Dahiya,
R/o 444/A-5/B,
Paschim Vihar, New Delhi-63 Applicant
(through Sh. Arun Bhardwaj, advocate)

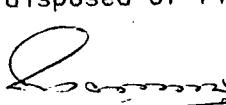
versus

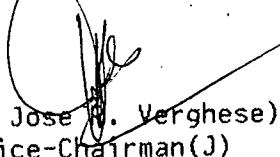
1. Union of India,
through Secretary,
Ministry of Home Affairs,
South Block, Central Sectt., New Delhi
2. Director General,
Central Industrial Security Force,
13, C.G.O. Complex,
Lodhi Road, New Delhi.
3. Dy. Inspector General (NEZ)
Central Industrial Security Force,
41, Karaya Road, Park Circus,
Calcutta-17. Respondents
(through Shri R.V. Sinha, advocate)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The respondents have filed a short reply stating that they have ordered for refund of the amount deposited by the applicant on 30.1.96 and nothing survives in this application and the same can be disposed of as having been become infructuous. The applicant on the other hand claims for interest @ 18% from the date it was deposited. We are inclined to grant 9% interest from the date the amount was deposited by the applicant till the date of payment. The payment be made within two months from the date of receipt of a certified copy of this order.

With the aforesaid observations, the O.A. is disposed of finally. No order as to costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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